

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

17.C.P. (IB)-1788/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.09.2018**

NAME OF THE PARTIES: Bank of India.
v/s.

Housing Developments & Infrastructure Ltd.

SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

Both sides present. Counsel for the Petitioner submits that the Bank has approved the OTS proposal and accordingly, they want to withdraw this Petition. In view of this submission, the petition is dismissed as not pressed.

SD/-

V. NALLASENAPATHY
Member (Technical)
/SA/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)